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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

29/1/19

FROM No. 4

GENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

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	ORDER SHE	ET	
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	⇔Vs	Community & Title control processed, annalizating script or to the Landburger	÷.
Respondent(S) CC1 2		COLECTIVITY COMPONENT CONTOURS AND INSCRIPTIONS AND ADMINISTRATE MANAGEMENT AND ADMINISTRATION ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATIO	
Advocate for the Applecant	(S) Ma	ADIL AHMED.	
	_	A. Delo Roy,	
Advocate for the Respondat	(s) Snc	LOGISC:	
	J. F. C.	•	
Notes of the Registry ,	Datte	Order of the Tribunal	
application is in but not in time Condonation Petition is filed / not filed C F or Rs. 50/ deposited vide IPO/BD No 76,574864 Dated 7-5.2001 By. Registrer	20.8.02 mb	Heard Mr. A?Ahmed, counsel for the applicant. Issue notice of mo able by four weeks. List on 20.9.2002 Member	• tion. Return
Steps Laken. By 19/8/02 Notrces preperved and Sent do D. Section for issuing of The same	20.9.62 	Heard Mr.A.Almed le	-Chairman
to the respondents) Y	counsel for the applicant Mr.A.Deb Roy, Sr.C.G.S.C.	
Throught Regal. post. Wide DiNo. 2346 / 2350	j J	Respondents.	*** V41V
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Application is admitted. Call for records. Returnable by four weeks.

List on 8.11.02 for filing of written statement and further orders. Interim orders dated 30.8.02 shall continue.

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8.11.02

Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

The issue relates to recovery of Special Duty Allowance. In this application the aplicants have assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong. In view of the settled position the employees of the North Eastern Region are not entitled the Special Duty Allowance, unless they fulfill the conditions stipulated in the orders issued by the Ministry concerned. The Office memorandum in question dated 17.7.2002 has clarified the said position. However, direction of the authority to recover the SDA paid already is seemingly unsustainable. The persons concerned were already paid SDA by the authority and it will not be appropriate recover the same restrospectively. Accordingly, respondents are directed not to recover the amount paid already as SDA to the concerned applicants.

Subject to the observation made above, the application is disposed of. No order as to costs.

Copy of the order has been fant to the Office for issuing the L/Advocation for the parties

Vice-Chairman

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, `
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 266 OF 2002.

The Central Public Works

Department Junior Engineers' Association,

Guwahati Branch, Guwahati.

-Applicants.

-Versus-

The Union of India

& Others.

-Respondents

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Filed by

Advocate Muit Annes

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 26 SOF 2002.

BETWEEN

11 The Central Public Works

Department Junior Engineers'

Association, Guwahati Branch,

Guwahati.

Sri Umananda Deori,
Secretary,
The Central Fublic Works
Department, Junior Engineers
Association, Guwahati Branch,
Guwahati.

Applicants.

-AND-

1) The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.

10 day

- 2] The Director General (Works) Central
 Fublic works Department, Nirman
 Bhawan, New Delhi- 110011.
- 3] The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 41 The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- The Senior Accounts Officer,

 Pay and Accounts Office,

 N.E.Ź., Central Public Works

 Department, Raja Villa,

 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 71/2/2002-Admn dated 17-07-2002 issued by the Office of the Chief Engineer (NEZ) Shillong.

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Junior Engineers' Association, Guwahati Branch, Guwahati. applicant No. 2 is authorized to file this application on behalf of the members of Association.

> A copy of list of the members of The Central Public Works Department Junior

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Engineers' Association, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, 'Central Public Works Department, New Delhi.

4.4] That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to The Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability.

That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria in the Office Memo dated 14-12-1983. laid down They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Ceiling of Rs. 1000/- has also been withdrawn.

That the present applicants beg to state 4.6] that the members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they have received the offer of joined the service the appointment and stated that, most of respondents. Be it the numbers the Association on members of occásions are being transferred outside of the North Eastern Region. Therefore, thé ápplicants

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are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

4.7 That your applicants further beg the payment of Special (Duty) state that Allowance has been granted to the applicants by the Respondents after being satisfied with applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, 01-12-1988 and 22-07-1998 and dingly payment of Special (Duty) Allowance has been continued and paid to the members of the aforesaid Association.

After that, the Office of the Respondent No. 4 issued the Office Memorandum No. 71/2/2002-Admn. dated 17-07-2002 to take necessary action for recovery of Special (Duty) Allowance from ineligible persons with effect from 06-10-2001.

Annexure-B is the photo copy of Office Memorandum dated 17-072002 issued by the Office of the Respondent No. 4.

4.8] That your applicants beg to state that the payment of Special Duty Allowance was made to the applicants with effect from Ø1-11-1983 or from the respective dates of their joining in this Department. The Payment of Special (Duty)

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Allowance is made to the applicants only after full satisfaction of the Respondents. Now Respondents have issued the recovery order of Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, Hon'ble Tribunal may be pleased to direct the Respondents; not to make any recovery amount of the Special (Duty) Allowance, which has been paid by the Respondents to the applicant.

4.91 That your applicant begs to state in other similar cases filed before the Hon'ble Administrative Tribunal, Central Guwahati Bench and in the Hon'ble Gauhati High Court as well as in the Supreme Court of India the said Courts it was held that the Union of India is not entitled recovery of any 'amoun't of Special Allowance from the applicants. Moreover, the Hon'ble courts held that the recovery order have only prospective effect so in the instant Respondents cannot recover the the Special Duty Allowance prior to their recovery order dated 17-07-2002.

Annexures-C., D. E. F and G are photocopies of some of judgments passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court and also by the Ho'ble Supreme Court of India.

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4.10] That your applicant begs to state that the Respondents have already made some recovery from Guwahati Electrical Division No. II, Tezpur Central Electrical Division, Central Public Works Department. Hence, it is now necessary for the applicants to get an interim order from this Hon'ble Central Administrative Tribunal for protection of their rights.

4.11] That the applicant begs to state the facts and circumstances mentioned above. finding no other alternative, the applicant approached this Hon'ble Tribunal for protection of their rights and interest through this Original application. This Hon'ble Tribunal may be pleased to stay the impugned recovery order issued under Office Memorandum No.71/2/2002 -Admn. Dated 17-07-2002 as an interim measure and further be pleased to set aside and quash the Office, Memorandum dated 17-07-2022 at Annexure-B.

- 4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power.
- 4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- 4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is

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arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

For that, the applicants satisfied criterion for grant of Special (Duty) Allowance down in Office Memorandum dated 14-12-1983 laid and 22-07-2002 and 01-12-1988 issued by of India, Ministry Éinance, of Government therefore, the recovery of the Special (Duty)

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Allowance in terms of impugned Office Memorandum dated 17-07-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.31 For that the impugned office Memo dated 17-07-2002 is contrary to the decision of the Hon'ble Supreme Court of India as well as the decision rendered by the Hon'ble Gauhati High Court and the Hon'ble Central Administrative Tribunal.

5.4 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5 For that the order issued in terms of impugned Office Memorandum dated 17-17-2002 is without following any established procedure of principle of natural justice.

5.6] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.7] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

(Dead)

5.8] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case,

issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to set aside and quash the impugned Office Memorandum No. 71/2/2002-Admn.

 Dated 17-07-2992 issued by the Respondent No. 4.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the Case.
- 9] VINTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 71%2/2002-Admn. dated 17-07-2002 at Annexure-B.

10) Application Is Filed Through Advocate.

(Less)

1.F.O. NO. 79574868

Date Of Issue 27.5.2002

Issued from Guarbuti

Fayable at Guarbuti

121 LIST OF ENCLOSURES:
As stated above.

-Verification.

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VERIFICATION

I, Shri Umananda Deori, Secretary, The Central Public Works Department Junior Engineers' Association, Guwahati Branch, Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2 to 4.6, 4.8, 4.10)

(1) are true to my knowledge, and those made in paragraphs (1), (7, (9) are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification today on this the 1916 day of August 2002 at Guwahati.

Declarant

Branch Secretary

CPWD Junior Engineers' Association (1)

Guwahati Branch

C.P.W.D. JUNIOR ENGINEERS' ASSOCIATION (INDIA)

1. Srt L. Dutta

2. Sri D. Sharma

3. Srt I.A. Manumdar

4. Sri P. Das

5. Srt S.K. Itwary

6. Srt Kumar Hiroj

7. Srt S.M. Bangshtary

8. Eri S. Sinha

9. Srt D.C. Boro

10.Srt D. Deka

11.Srt R. Ohooh

12.Sri D.K. Kakati

13.Srt P. Mandal

14.Srt Niren Poddar

15.Sri P.C. Sarkar

16.Sri U.C. Das

17.Srt Sandtp Kumar

18.Sri Durga Ram Chowdhury

19.Srt Antl Kumar

20.Srt Bharat Kumar

21.Srt N.N. Goswant

22.Sri Ramen Borah

23.Srt H. Hasart.

24.Srt N.R. Hajt

25.Srt S.K. Bag

26.Sri R.C. Dgs

27.Srt H. Das

28.Srt Sailendra Kumar

29.5rt S.B. Srivastav

30.Sri J.A. Khan

31.Sri Binad Kr. Singh

32.Srt A.K. Gupta

33.Sri C. Das

. Contd..2/-

Attantal Assurts

-1 2 1-

34. Srt Binod Kr. Stugh

35. Sri Hukesh Kumar

36. Srt P.K. Ravt

37. Sri Gagan Das

38. Sri H.K. Pandoy

39. Srt A.J. Das

40. Srt R.A. Dhanka

41. Sri B. Deuri

42. Srt H. Kalita

43. Sri S.K. Dasgupta

44. Eri A.Z. Hiera

45. Sut A.K. Singh (c)

46. Smt S. Knower (C)

47. Srt L.R. Pattr

48. Sri Biman Shosh

49. Srt L. Sonowal

50. Sri U. Deuri

51. Srt L.R. Hazundar

52. Srt B.P. Deurt

53. Srt S.K. Dogra

54. Srt J.K. Khamart

55. Sri G. Biawas

56. Sri J. Medhi

57. Srt B. Talukdar

58. Srt P.K. Paul (E)

59. Sr! D.K. Guha (E)

60. Sri W. Haldar (E)

61. Srt H. Paul (E)

62. Srt P.C. Sarkar (K)

63. Sri Ranjit Kr. Das

64. Sri Khagen Deka

65. Sri Arbind Kunar

66. Sri Pradip Kumar

67. Sri K.R. Sinha

68. Sri A.K. Mirtunjay

69. Sri Abhinash Kunar

70. Srt S.K. Gupta

Contd..3/-

22/

-: 3 :-

71. U. Debnath

72. Srt S. Bhadury

73. Sri B.K. Histry

74. Srt S.S. Sah

75. Srt Bibhuty Kumar

76. Sri Tex Singh

77. Srt I. Sinha

78. Srt S. Lahiri

79. Srt H.C. Hawa

80. Srt P. Bhattacharjes

81. Srt R.P. Ran

82. Srt Balaram Kumar

83. Srt K.K. Singh

84. Srt Sanjay Kumar

85. Srt R.K. Sinha

86. Sri H.C. Ghosh

87. Sri A.M. Singh

88. Sri S.K. Singh

89. Srt inup Kumar

90. Sri Egilkhanpao

91. Srt Hivas Prasad

92. Sri Hom Chandra Bora

93. Srt Practed Kumar

94. Sri H.K. Talukdar

95. 3rt Ram Raj

96. Sri Ratan Kumar Singh

97. Srt Lnurag Kumar

98. Sri Rakesh Kumar Singh

99. Sri Tripurari Mehra

100.Srt Jagvesh Babu

101 .Srt S.K. Dey

102.Srt A.K. Chakraborty

103. Srt H.K. Biswas

104.Srt A .K. Bhuta

Branch Secretary
CPTD J.E's Association (India)
Gunahati-21

Appell John G

ANNERURE - B

No.71/2/2002-Admn.
Government of India
Office of Chief Engineer(NEZ)
Control Public Works Department
Shillong-03.

Dated, 17.7.2002

12018

OFFICE MEMORANDUM

Subject: S.D.A. for Civilian Employees to the Contral Govt. Serviing in the state and Union Territories of North Eastern Region i/c Sikkim.

The undersigned is directed to refer to SE/ACC-I letter No.55(13)/E-II/SDA/ACC-I/2002/1855 dated 9.7.02 and SE/ACC-II letter No.3(I)/ACC-II/2002/598 dated 21.6.02 on the above subject and to say that the case has been examined as per instructions contained in M/o Finance, Deptt. of Expenditure O.M.No.11(3)/95-E.II(B) dated 12.1.96, No.11(5)/97-E.II(B) dated 29.5.02, M/o Urban Dev. & D.A. O.M.No.1069/DOI/W&E/02 dated 6:6.02 and found that group 'C' 'D' and w.C. employees of N.E. Region are not entitled to SDA irrespective of being posted to N.E.R from outside the Region as they do not fulfill the conditions stipulated in M/o Finance O.M. dated 12.1.96.

The Group 'A' 'B' including JE, CS, and Steno Grade-I belonging to outside N.E. Region appointed and on their first appointments posted in N.E. Region after selection through direct recruitment based on the recruitment made on all India bases and having a common/centralised senterity list and All India transfer liability and posted in N.E. Region promoted as EE, AE, OS or Steno Grade-I in N.E. Region are not satisfied to SDA as they are not transfered out of the Region and they are continuing in the Region. These categories 1.e. AE, JE, CS and Steno grade-I who are only posted to N.E. Region on transfer from outside the Region irrespective of they are being posted on their own willingness or not are entitled to S.D.A.

3. As such, all cases of S.D.A. may be regulated structly in accordance with the instructions contained in the above letters referred to above and the amount already paid on account of S.D.A. to incligible persons after 5.10.2001 should be recovered immediately.

This issues with the approval of CE(NEZ).

(James Vanlalhlir) Dy. Director of Adam.

All SES. Lui

Atturial Alternation

૧૦૧૧ માટે હાણ માં પણ પ્રાથમિક દ सामित् जना है है है के दिल् mQat संरक्ष प्रतिवं करी का विद्वार भेने भी सामित्र म मुन्ति भवितिहर oi application for ំបាម៉ែន Date of delivery of Date on which the copy Hin Date fiend for notllying Data of making over the the comy. equinte offelupar copy to the applicant. was ready for delivery. the requiate number of samps and folias. lollos, MUEXURE -C IN THE GAMMAN MACH COFET (High Court of Assam Plagaland, Meghabya, Monipur, Tripura, Mizoram & Arumachal Pradembl CIYIL AUTRAKATE SIDE Appent from NO REDY Appellant Petitioner Union as Inclin Tors Elmer Jasirreddin Alrend Respondent Opposite-Party Appellant M. (y. P. N. Chruich wry · Pelitioner Respondent Opposite Parce Settati Date reports, orders or with dignorance

After to form to

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IN THE MATTER OF:

- Union of India
 Through Secretary.
 Ministry of Information Technology.
 Electronics Miketan. 6. C.G.O. Complex-New Delhi 110003
- 2. National Informatis Centre (NIC)
 Through The Director General, NIC
 Ministry of Information Technology
 A-Hlock, C.G.O. Complex
 New Delhi-110003
- 3. The Technical Director & State Informatics Officer
 National Informatics Centre
 Assam State Unit
 F-Hock, Assam Secretariat
 Guwahati 781006

Retitioners Respondents

-VERSUS-

- 1. Sri Tasiruddin Ahmed Scientist-C Employee Code No.2364
- Sri Dinesh Kumar Bhuiyan
 Scientist C
 Employee Code No.2349
- 3. Sri Diganta Bagman Senior Systems Analyst Employee Code No. 1692

CV VI

Alteria de la companya della company

- l. Sri Hemanta Kumar Saikia Scientist D Employee Code No.1691
- 3. Sti-Hiramani Goswami Scientist C Employee Code No.2366
- 6. Ms. Knkuli Choudhury Scientist-C Employee Code No.3628
- 7. Ms. Hiranmayee Goswami Scientist-C Employee Code No.2325
- 8. Sri Manabendra Goswami Scientific Officer-Sh Employee Code No.4085
- 9. Elti S.M. Shekh Scientific Officer-Sh Employee Code No.3943
- 10. | Sri Dipam Kumar Baruah Scientific Officer-Sh Employee Code No.2370
- 11. Ms. Amuradha Barna Scientific Officer-Sb. Employee Code No. 4080
- 12. | Ms. Illinswatt Dunen Scientist-B Employee Code No.2373
- 13. Sri Clautam Choudhury
 Scientist-C
 Employee Code No.2360
- 14. Sri Pranjal Bezbaruah Scientist C Employee Code No.3604
- 15. Sri Arun Chandra Dutta Scientific Officer-Sb Employee Code No.3945
- 16. Md. Asan Ali Lower Division Clerk Employee Code No.0871

ON THE

De Ame

18. Sri Mokab Ali
Upper Division Clerk
Employee Code No.2713

19. Sri Chinnoy Bhattachariya "Scientist C Employee Code No.

20. | Sci Ajit Kumar Nath | Scientist C | Employee Code No.2718

21. Sci Chandra Gupta Dutta Barua Scientist-C Employee Code No.2356

22. Sri Sandip Paul Scientist On Employee Code No.4172

23. Ms. Seemantinee Sengupta Scientist C , Employee Code No.2334

24. Sri Dipankar Sengupta
Scientist-C
Employee Code No.2709

26. NIS.Käbita Roy Das Scientist-C Employee Code No.2365

27, Sri Gautam Khanikar Scientist-B Employee Code No:2333

28. Sri Sumitav Saikia Scientist-C Employee Code No.2604

29. Mrs. Naina Begum Scientist C Employee Code No.2606

4.19.

Atheral American

30. Sri Rubaiyactil All Scientist C Employee Code Ho.2003

M. Sri Kailash Ratin Scientist C Employee Code No.2352

32. Srl Dibyaji Dana Relembre C: Employee Code No.2329.

33. Srl Amp Bunn Bacun Sclentist C Employee Code No.2351

3d, Srl Joydeep Shome . , Belentlet C . Employee Code No.2358

35. Srl Upen Balshya Messenger-Com Helper Employee Code No.0879

(All the above named Respondents are working in the Office of the Petitioner No.3)

36. Central Administrative Tribunal Guwahati Bench Guwahati

is இக உள்ள Respondent சி 174 Appliennt

Atterial Admite

united notes; recorrections as produced non-with ad mature

W.P.(C) No.2004/2001

PRESENT ...

THE HON'BLE MR JUSTICE IN SARMA THE HON'BLE MR JUSTICE IA ANSARI

10-00-2002

Thorn is no most in this writ application and the same shall stand dismissed in view of paragraph. If of the judyment of Central Administrative Tibunal in OA No.140/09. That paragraph is quoted below:-

" In ylow of the cultura laid down by the Flon'blp Supreme Court in the aforesaid Judgments, the applicants are not entitled to the payment of S.D.A., as they are modern of Morth canton, Region and thay have been locally recruited and they do not have all India Transfer Liability. As togards the recovery of the amount already puld to them by way of 8.D.A., the Hinble Supreme Court in the atoroudid, fudyments has apoditionity directed that whatever amount has been paid to the employees, would not be recovered from them. The Judgment of the Expression Court was passed out 20,0,1404 blit the respondents on their own had confinued to make the payment of a by the tespondents to stop to payment of \$1.0.0. only on 12.1.1000, The order passed on 12,1,1000 can have only pospective effect and, therefore, the receivery of the SDA already paid to the applicants would have to be walved,".

7.14.

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fly this order only the recovery line board prohibited and that aspect of the matter has already been clinched by the Apex Court.

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IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8208 - 8213

(Arising out of SLP Nos.12450 - 55/92)

Union of India & Others

Appellants '

- versus -

Geological Survey of India Employees' Association & Others.

Respondants

ORDER

Delay condoned Leave granted

Mr. P. K. Goswami, Learned Senior Counsel appears for Geological Survey of India Employees' Association and Mr. S. K. Nandy, Advocate, appears for the other respondents in all the matters.

Heard learned counsels for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an All India Transfer liability, subsequently Government of India framed a policy that Class C and D employees should not be transferred outside the Region in which they are employed. Hence, All India Transfer liability no longer continues in respect of Group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having All India Transfer liability is not to be paid to such Group C and Group D employees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of India & others Vs. S. Vijay Kumar & others (1994) (3) SCC 649.

Accordingly, the impugned order is set aside. We however direct that the appellant will not be entitled to recover any part of payment of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of.

New Delhi

September 7,1995.

Sd/- G.N.Ray,

Sd/- S.B.Majumdar

ANNEXURE - F

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Assistant Houseline (July).

THE SUPPLIA E JURISDICITOR INDIA

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Union of India & Anr.

... Appellants

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Leave granted

It is stated on belief of the recognishes that this appeal of the modern of India; is covered by the judgment of this court in the case of Union of India; Ount in the case of Union of India; 100 Mar. 1986 (Supp. 3) SCC, -640 and followed in the case of Union of India; 100 Mar. Executive Officers' Accestation Group 'C' 1996 (Supp. 1) BCC, 757. Therefore, this arreal is to be allowed in tayour of the Union of India. It is ordered according.

It is, however, made clear that when this appeal came up for admission or 13.1.2000 the learned Solicitor General had given an undertaking that whatever amount has been paid to the respondents by way of special duty allowable will most, in any case or event, being accovered from them. It is made clear this assurance that delay was condened. It is made clear

Alla Follows

amount baid a special duty allowance inspite of the fact that this appoint has been allowed.

(N. SANTOSH HUGDE)

g (r.a., BALALRISHIAN)

New Delhi. October on, 199

Attend